

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 73

CA 75/2015 in TCP 20/2015

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **26.04.2024**

NAME OF THE PARTIES: **MUKESH GOKAL V/s CONTERX PVT. LTD**
Section 397-398 of the Companies Act, 2013

ORDER

CA 75/2015 in TCP 20/2015

- 1) Ms. Shruti Sardessai, Ld. Counsel for the Petitioners Mr. Rohaan Cama, Ld. Counsel for Respondent Nos. 2 to 4, Mr. Sameer J. Chitnis Ld. Counsel for Respondent Nos. 7 to 10, Ms. Grishma Mody, Ld. Counsel for Respondent No. 11 are present. None present for Intervenor, when the matter is called out.
- 2) Counsel for the Respondent Nos. 2 to 4 clearly made a point that an Intervenor has to be heard First in the present matter. In view of absence of Intervenor, the matter is posted to another date.
- 3) Stand over to 05.07.2024, for further consideration and hearing.

Sd/-

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)